

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi, the 14-5-1985.

NOTIFICATION

Income-tax

No. 6221 (F.NO.203/60/85-ITA.II): In continuation of this Office Notification No.4203 (F.NO.203/131/81-ITA.II) dated 3.9.81, it is hereby notified for general information that the institution mentioned below has been approved by Department of Science & Technology, New Delhi, the prescribed authority for the purposes of clause (ii) of sub-section (1) of section 35 (Thirty five/one/two) of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Association" in the area of other natural and applied sciences subject to the following conditions:-

- i) That the Bhagwan Mahavir Viklang Sahayata Samiti, will maintain a separate account of the sums received by it for scientific research.
- ii) That the said Association will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said Association will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.
- iv) That the said Association will apply to C.B.D.T., Ministry of Finance, Deptt. of Revenue, New Delhi 3 months in advance before the expiry of the approval for further extension. Applications received after the date of expiry of approval are liable to be rejected.

INSTITUTION

BHAGWAN MAHAVIR VIKLANG SAHAYATA SAMITI, SMC  
MEDICAL COLLEGE & HOSPITAL, JAIPUR-302004.

This notification is effective for a period of  
from 11.8.1984 to 31.3.1987.

*Sd/-*

(GIRISH DAVE)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (IT&Audit)/Investigation/Special Inv./RS&P/Vigilance/Intelligence/Recovery/R&PR, New Delhi.
3. Directorate of O&MS (IT), 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi.
4. The Secretary, Department of Science & Technology, Technology Bhavan, New Merault Road, New Delhi, with reference to their O.M.NO.1/520/SS-TU.V dated 23.3.85.
5. The Joint Secretary & Legal Advisor, Ministry of Law, Shastri Bhavan, New Delhi.
6. The Administrative Officer, Bhagwan Mahavir Viklang Sahayata Samiti, SMS Medical College & Hospital, Jaipur-302004. They are requested to amend Para 10 of their constitution to bring the investment pattern in accordance with section 11(5) of the Income-tax Act, 1961.
7. Comptroller and Auditor General of India (40 copies).
8. Bulletin section of D.I.(P&PR), New Delhi (5 copies).

*Grish Dave*

(GRISH DAVE)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.